

(See rule 114)

OA/[✓]TA/RA/CP/MA/PT 284.....of 20...90

V. K. TiwariApplicant(S)

Versus

U.098m.....Respondent(S)

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	Judge's mark 11-11-92	7 to 8
	Petition	9 to 31

Certified that the file is complete in all respects.

BB copy made out & destroyed

Signature of S.O.

Signature of Deal. Hand

Central Administrative Tribunal

Lucknow Bench

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Cause Title

of 1993

Name of the Parties

CA. 284/90

Applicant

V. K. Tewari

Versus

C. O. D.

Respondents.

Part A.E.C.

Sl. No.

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Petition, Annexure B₃₂ to B₄₄

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CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 284 of 1989 90 (4)

APPLICANT(S) Shri. Vijaya Kumar Tewari

RESPONDENT(S) U.O. 9.

Date of 28/8/90
Date of 28/8/90
28/8
28/8

Particulars to be examined

Endorsement as to result of examination

- | | |
|---|-----|
| 1. Is the appeal competent ? | yes |
| 2. a) Is the application in the prescribed form ? | yes |
| b) Is the application in paper book form ? | yes |
| c) Have six complete sets of the application been filed ? | No |
| 3. a) Is the appeal in time ? | yes |
| b) If not, by how many days it is beyond time? | |
| c) Has sufficient case for not making the application in time, been filed? | yes |
| 4. Has the document of authorisation/ Vakalatnama been filed ? | No |
| 5. Is the application accompanied by B.D./Postal Order for Rs.50/- | yes |
| 6. Has the certified copy/copies of the order(s) against which the application is made been filed? | yes |
| 7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? | yes |
| b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? | yes |
| c) Are the documents referred to in (a) above neatly typed in double space ? | yes |
| 8. Has the index of documents been filed and paging done properly ? | yes |
| 9. Have the chronological details of representation made and the cut come of such representation been indicated in the application? | |
| 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal? | No |

A2

Particulars to be Examined

Endorsement as to result of examination

1. Is the application/duplicate copy/extra copies signed?
2. Are extra copies of the application for exam filed?
3. Is identical with the Original?
4. Is authentic?
5. Is written in Appendix
6. Is the part of the?
7. Are the size of the copies bearing full address of the?
8. Are the given address and registered address?
9. Are the names of the parties stated in the copies tally with those indicated in the application?
10. Are the translations certified as true or supported by an affidavit affirming that they are true?
11. Are the copies of the case submitted in item no. 6 of the application?
12. Are the copies?
13. Are the direct reads?
14. Are the copies correctly?
15. Are the copies in double space on one side of the paper?
16. Are the documents for interim and final orders indicated with the copies?
17. Are all the remedies have been exhausted?

yes only Main copy

NO

N.A.

yes

yes

yes

yes

yes

yes

yes

1/1/17

1/1/17
1940
28/8

28/8

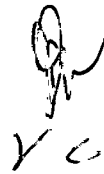
16.8.91

Hon Mr Justice Nall, VC.
Hon Mr K. Chetty, AM.

The respondents will have the last opportunity of filing counter within 4 weeks, to which the applicant may file rejoinders within 2 weeks thereafter.

The case may be listed for final hearing on 28.10.91. If the counter is not filed, the case will be disposed of *ex parte*. The Senior Standing Counsel of the Union of India may be informed of this order.


VC.


VC.

(A3)

22.3.91
D.R.

Both the parties are absent today. Counter has not been filed till today. Respondent is ordered to file it by 19/4/91.

19.4.91
D.R.

Applicant is present in person. O.P. is absent. Counter has not been filed. Respondent to file counter by 30.5.91.

30.5.91
D.R.

None is present for the date of parties. Counter has not been filed till today for filing counter on 6.8.91.

6.8.91
D.R.

Applicant is present in person. No appearance for O.P. An application for *Ex parte* hearing has been filed today by the applicant. Case is listed on 16/8/91 for order.

Recd & copy of order dt 16.8.91
for submission to
Hon Mr Justice Nall
Hon Mr K. Chetty
22/8/91

(AS)

GA 264/912

28/10/91

No singing of D.B. after 14.1.92

E

4.6.92

No singing of D.B. after 18.2.92

E

5.6.92

No singing after 6.4.92

E

6.6.92

No singing after 5.5.92

E

5.5.92

No singing of D.B. after 25.6.92

E

Fit for
26/6/92

~~Noted~~ 26/6/92

Officer
CLOUIC in
Address
25/6/92

Noted for 26/6/92

~~Noted~~ 26/6/92

26.6.92

Mr. J. V. Chandhram, Sr. Advocate.
Hon. Mr. K. Subramanian, J.M.

Mr. V. P. Chandhram, learned
Counsel for the Respondent,
seeks and is allowed
3 weeks time to file counsel
affidavit. He intimates that
any man be filed within
2 weeks thereafter. His
case is on 5.5.92
for hearing.

O.R.

NOC.A has
been filed
till today.

S.F.O.

6/8/92

4/8/92

[Signature]

(107)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 284 of 1990

V.K. Tewari

Applicant

versus

Union of India

Respondents.

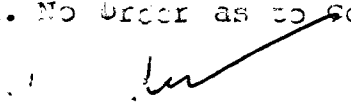
Hon. Mr. Justice U.C. Srivastava, V.C.

*Consent
27/11/92*

Applicant was the second son of ~~K.K.~~ ^{K.} Tewari who was a permanent employee of Telecommunication Department and ~~he~~ was murdered on 18.5.88. The applicant applied for compassionate appointment in place of his father, who left behind him 3 sons and one unmarried daughter and his widow Smt. Raj Kumari Tewari and 2 married daughters. Out of three the elder son is said to have been doing some business in the lifetime of his father but now, he is running paan shop. The applicant ~~second brother~~ has passed the examination and passed the High School Examination in the year 1982 at the age of 22 years. He applied for appointment on compassionate ground and his mother also moved application on his behalf. The applicant continued his studies and he passed B.A. in the year 1987. The petitioner/applicant and his mother several times requested the authorities for giving him compassionate appointment ^{but to no result}. The authorities rejected the claim of the applicant on the ground that the financial condition of the family of the

deceased has been found 'pitiable'.

2. It seems that because the department due to his stand taken, did not file the counter affidavit, it appears that the higher authorities of the department have not considered the extent and import of this welfare scheme regarding compassionate appointment. The G.O. for fulfilling this welfare scheme is clear and the pronouncements of the Hon'ble Supreme Court and various other High Courts too are very specific. Compassionate appointment is given not only when the condition of family is pitiable as has been pleaded by the respondents. As such this application deserves to be allowed. Order dated 16.1.90 is quashed and the respondents are directed to reconsider the prayer of the applicant for compassionate appointment in correct perspective taking into consideration that the cases of others if any who are waiting for the same before. Let it be done within 2 months of the receipt of a copy of this judgment. No order as to costs.


Vice Chairman.

Shake 1/-

Lucknow: Dated: 11.11.92.

(24)

Date of ... 28/2/90
(Date of ... by Post ...)
28/2/90

THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT INDIA THROUGH SECRETARY

28/2

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REGISTRATION NO ... 284 ... OF 1990 (L)

Vijay Kumar Tewari Petitioner.
Vs.

Union of India through Secretary
and others Respondents.

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Filed today
28/2

Noted for 19/9/90
Secy. Pathi
19/9/90
G.S.M.S. P. Shukla

28/2/90

21
S. P. Shukla

(A10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL FRANCHISE AT LUCKNOW:

LUCKNOW CIRCLE LUCKNOW:

REGISTRATION NO. OF 1990(L).

Vijay Kumar Tewari, son of
Late Krishna Kumar Tewari,
A/C 3-61, Sector-4, Mahanagar,
Lucknow.

..... Petitioner.

VERIFICATION

1. Union Of India through Secretary
Ministry of Tele-Communication,
New Delhi.
2. Director General, Tele Communications
Department, Ministry of Tele-Communica-
tion, Govt. Of India, New-Delhi.
3. Chief General Manager, Tele-Communica-
tion, U. T. Circle, Lucknow.

..... Respondents.

Copy
to
Registrar
Lucknow

PETITION U/A 19 OF ADMINISTRATIVE TRIBUNAL
ACT-1985:

DETAILS OF THE APPLICATION:

1. Particulars of the order against
which the application is made:

(i) Order no. Bharati/1-92/64/70/0.

(A11)

: 2 :

(ii) Date 16.1.99.

(iii) Passed by: Assistant Director (Recruitment) Telecommunications Department, Chief General Manager Office, C.F. Circle Lucknow.

(iv) Subject in brief : Respondents have refused to give employment to the petitioner by relaxing the recruitment rules as the dependent of Late Krishna Kumar Tewari who died in harness.

(2) JURISDICTION OF THE TRIBUNAL:

The petitioner declares that the subject matter involved in the present petition with regard to which the redressal is sought for is within the jurisdiction of the tribunal.

(3) LIMITATION:

The petitioner declares that the petition is within the limitation prescribed U/s 21 of the Administrative Tribunal Act 1985.

Ag

(4) FACTS OF THE CASE:

The facts of the case stated briefly, are as given herein under:-

(i) That the father of the petitioner Late Krishna Kumar Tewari was a permanent employee of the Department of Telecommunications, Government of India, having been appointed as a Clerk in the year 1952.

A12

: 3 :

(ii) That Late K.K. Tewari while working as Section Supervisor at Lucknow was shot dead on 18.5.88. ~~There~~^Y Late K.K. Tewari left behind him 3 sons and 1 un-married daughter besides his widow ~~Lat.~~^Y Raj Kumari Tewari & 2 married daughters. The petitioner Vijay Kumar Tewari is the second son of Late K.K. Tewari.

(iii) That the eldest son Sri Ranjay Tewari was doing the business of property dealing during the life-time of his father itself. He, however, had separated himself from the family of Late K.K. Tewari. He is a married person having the responsibility of his wife & children which he ~~xxxxxx~~[✓] ~~has~~[✓] ~~how~~[✓] any how shoulders by running a Paan-Shop as he could not succeed[✓] in running the property business. He is managing 2 time Load for his family with a great difficulty.

19/5/88
(iv) That the petitioner and his younger brother & younger sister are living along with the mother ~~Lat.~~^Y Raj Kumari Tewari. They were all fully dependents upon Late K.K. Tewari during his life-time and now are wholly dependents upon their mother, who is neither employed anywhere nor has any source of income [✓] for winning the bread of her family.

: 4 :

(v) That the younger sister of the petitioner
Ms. Anesta is more than 20 years of age and her
marriage is to be performed in the near future as
she has attained the marriageable age. However, it is
not possible to arrange for her marriage due to financial
hardship.

(vi) That after the murder of his father and
separation of his brother, the petitioner is the
eldest male-member in the family. He is about 20 years
of age. He passed High school Examination in second
division in the year 1962, Intermediate in second
division with Math, Physics & Chemistry in the year
1964 and B.A. from Lucknow University in second
division in 1967, as would be evident from Annexure
no. 1, 2, 3, which are the copies of the High-school,
Intermediate & B.A. Final mark-sheets.

(vii) That the petitioner and his mother
gave applications in the department of telecommunica-
tions through Lucknow Division requesting the
Authorities to appoint the petitioner on some post-
to which the petitioner may be eligible according to
his qualifications etc. on the compassionate ground
as his father has died in harness and the financial
condition of his family has completely collapsed.

10/5/1968

Am

: 5 :

A copy of one of the applications given by the mother of the petitioner is being filed as Annexure-4 hereto.

(viii) That in fact Annexure-4 is the copy of the reply given by the mother of the petitioner to the letter dt. 18.11.89 received from the department of Telecommunications ~~to~~ asking her to give the details of earnings and status of the petitioner's elder brother Sri Ganjay Kumar Tewari. A copy of the letter dt. 18.11.89 is being filed as Annexure-5 hereto. A copy of the application dt. 6.12.88 written by the mother of the petitioner is being filed as Annexure-6 hereto.

(ix) That at one stage, the mother of the petitioner was required to submit the income certificate of Sri Ganjay Tewari although that should not have been required in view of the fact that he has been living separately from the petitioner and his mother etc. and has not been extending any financial help to them. Even so his income certificate, certifying his income at Rs. 375 per month was duly submitted to the Authorities, a copy of which is being filed as Annexure-7 to this petition.

id 52 Qo

(x) That the petitioner's brother Ganjay

✓
Kwaxi Tewari has studied upto only 5th class. He has not made any claim for employment in place of his late father or otherwise. Even the mother of the petitioner has stated that the petitioner should be given the employment on compassionate ground because as stated, it is the duty of the petitioner, ^{having being} ~~being~~ eldest male member of the family, to ~~win~~ ^{winning} the bread of the family members and also arrange for the marriage of his sisters and maintain his mother, brother & sister, for which purpose, his getting employment is utmost necessary.

(xi) That there is otherwise no chance for the petitioner to get employment elsewhere.

(xii) That the respondents, however, by the impugned order dt. 16.1.92, a copy of which is being filed as Annexure-2 to this petition, have declined to give any employment to him on compassionate ground by relaxing the recruitment procedure, on the ground that that the financial condition of the family of the deceased has not been found 'pitiable'. In fact the order itself is non-speaking, as it is not clear as to what is meant by the expression 'pitiable' used with reference to financial condition of the petitioner's family.

10/6/92

: 7 :

(xiii), That in fact the petitioner has got a right to get employment in accordance with his eligibility in the department of the Telecommunications on compassionate ground in view of the fact that his father died in harness ~~leaving~~^{leaving} colossal responsibilities to be shouldered by the petitioner and the denial of the respondents to offer the employment to the petitioner is ~~with~~^{wholly} arbitrary and illegal. Hence, this humble petition is being filed ^{on the following} amongst other.

GENERAL COMMENTS: FOL. 101-102

LIGA PROVINCIAL

(a) Because, xxx Late P. W. Leary was a permanent employee of the department of Telecommunications, ^{r and} died while in service on 10.5.88.

(b) Because, the petitioner's elder brother who has studied upto 8th class has been living secerately along with his wife and children winning the bread of his family by running a small Paan-Shop and he ^{is} ~~is~~ neither in a position to nor he is giving any financial help to the petitioner.

(c) Because, after the death of his father the petitioner,^y ~~xx~~ his younger brother and

: C :

younger sister as also their mother have been rendered helpless without any source of livelihood.

(d) Because, the sister of the petitioner is above 20 years and has to be married.

(e) Because, being the eldest male-member of the family, the petitioner has the responsibilities of ~~the~~ maintaining the family consisting his mother, younger brother & ~~xxx~~ younger sister.

(f) Because, the petitioner^{and} has aforesaid family have no source of income.

(g) Because, the impugned order dt. 16.1.91 is non-speaking and is illegal and arbitrary.

(h) Because, the financial condition of the petitioner's family is really pitiable.

(i) Because, the petitioner who is a second class graduate is entitled to get employment in the department of Telecommunications on an appropriate post to which he may be found eligible in accordance with his qualifications etc.

REPRESENTATIONS MADE:

The applicant has not exhausted any alternative remedy except making representations mentioned in

(A18)

: : :

the body of the petition which has not been disposed off by the respondents so far.

As a matter of fact no alternative remedy is in such matters.

7. MATTERS PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant declares that the matter involved in the present petition is not pending before any court of law nor any other Bench of this Tribunal.

8. RELIEF (S) SOUGHT:

In view of the facts mentioned herein above, the petitioner prays for the following reliefs:

(i) The impugned order dt. 16.1.80 may be quashed and set-aside.

(ii) The respondents may be directed to appoint the petitioner on such a post in the department of Telecommunications to which he may be found eligible in view of his qualification etc., on compassionate ground by relaxing the normal recruitment rules in view of the death of his father in harness.

(iii) Any other directions as are deemed fit and proper under the circumstances of the case may

1d57y Q=

(214)

: 10 :

also kindly be granted.

9. INTERIM RELIEF:

During the pendency of the petition the respondents may be directed to consider the case of the petitioner and appoint him on such post in the department of Telecommunications to which he may be found eligible according to his qualifications etc., on compassionate ground.

10. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER
IN RESPECT OF THE APPLICATION FEE:

1. Name of the Bank on which drawn

2. Demand draft no.

OR

No of Indian Postal Order: 8 02 414776

3. Name of the issuing post office High Court Branch

4. Date of issue of postal order or 27/8/90
Bank draft.

5. Post office at which payable

11. DETAILS OF INDEX.

An index in duplicate containing the details of the documents to be relied upon is enclosed.

12. LIST OF ENCLOSURES

AT THE INDEX:

VERIFICATION:

A20

- 11:

I, Vijay Kumar Tewari, (petitioner) certify that the particulars given above are true to the best of my information and belief that I am not aware of any facts which would render undesirable the registration of the said.....

(name) as a clerk.

DATED: 28/8/90


SIGNATURE.

To,

The Registrar,
Central Administrative Tribunal,
Lucknow Circle,
Lucknow.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
Additional Bench at Allahabad

Lucknow Circle Lucknow

Regn No.

OF 1990

(121)

(20)

Vijay Kumar Tiwari vs Union of India
Annexure No. 8

Ann. 8

सेवा में,

दूरसंचार विभाग
कार्यालय मुख्य महाप्रबन्धक/दूरसंचार 3090 परिमण्डल, लखनऊ

दूरसंचार जिला प्रबन्धक
लखनऊ

पत्रांक:

भर्ती/एम-42/64/88/6

दिनांक 16.1.90

विषय:

भर्ती नियमों में छूट देकर स्व० श्री कृष्ण कुमार तिवारी भूत पूर्व अनु०
के पुत्र श्री विजय कुमार तिवारी को नौकरी देने सम्बन्धी ।

सन्दर्भ :

आपका पत्रांक भर्ती-एम-35/39/10 दिनांक 19.8.88

उक्त मामला महानिदेशालय को निर्णय हेतु प्रेषित किया गया था । वह
से प्राप्त निर्देशानुसार मृतक के परिवार की स्थिति, करुणाजनक नहीं पाई गई है तथा
भर्ती नियमों में छूट देकर नौकरी देने की सुविधा प्रदान नहीं की जा सकती है।
अतः मामला समाप्त समझा जा रहा ।

॥ ओ.पी.अर्था ॥
सहायक निदेशक ॥ भर्ती ॥

प्रतिलिपि :-

1. श्री विजय कुमार तिवारी, सी-61, सेक्टर 8 महानगर, लखनऊ
2. भर्ती/एम-42/स्टेट/6

TRUE COPY ATTACHED
S. D. Shukla

व अदालत श्रीमान

[वादी] अपीलान्त

महोदय

प्रतिवादी

श्री

का

वकालतनामा

(टिकट)

वादी (अपीलान्त)

V.K. Tewari

बनाम

(Min & Delhi Sany)

प्रतिवादी (रेस्पान्डेन्ट)

मुकदमा नं० १८५/१९९० पेशी की ता०

१६

ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री बी० के० चौधरी एडवोकेट हाईकोर्ट
ऊपर स्थायी अधिवक्ता भारत सरकार लखनऊ वेन्य, निवास- १४/६२६
बरफखाना, नईबस्ती अलंकार सिनेमा के पास लखनऊ टेली. न. २३४६८६
हाईकोर्ट चेम्बर न. १४ टेली. न. २४०६०७

(नाम अदालत)
(मुकदमा नं० नाम)
(फरीकत नाम)

को अपना वकील नियुक्त करके प्रतिज्ञा (इकगार) करता हूं और लिखे देता हूं कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवो व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी से एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

स्वीकृत

(बी० के० चौधरी)

एडवोकेट हाईकोर्ट

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन् १६

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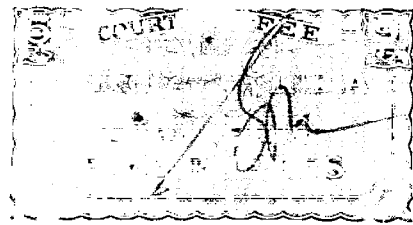
(21)

Before the Central Government of India

वकालतनामा श्रीमान

Adm. Bench Appn महोदय

वादी (मुद्दई)
मुद्दई (मुद्दाले)



Removal Circle Under
वकालतनामा
Registration No

Vijai Kumar Firari

Petitioner

Union of India
बनाम

Opponent

प्रतिवादी (रेस्पॉन्डेन्ट)

नं० मुकद्दमा

सन

पेशी की

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Sri S. P. Shukla

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Sri R. P. Shukla

वकील

D. Ramnagar Garden, Uco.

एडवोकेट महोदय

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

नाम अदालत
नं० मुकद्दमा
नाम फरीकन

Accepted
S. O. Shukla

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन् १९

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
Additional Bench at Allahabad

Lucknow Circle Lucknow

Regn No.

OF 1990/A24

Vijai Kumar Tiwari vs Union of India
Annexure No. 1

12

Annex 1

(12)

अंक पत्र — हाई स्कूल परीक्षा १९८२												
माध्यमिक शिक्षा परिषद् उत्तर प्रदेश द्वारा संचालित १९८२ की हाईस्कूल परीक्षा में निम्नलिखित परीक्षार्थी द्वारा प्राप्त अंकों का विवरण :—												
अनुक्रमांक	परीक्षार्थी का नाम				जन्मतिथि वर्ग क्रमांक							
280101	VIJAY KUMAR TIWARI				17-06-67 B J05711							
विद्यालय/केन्द्र का नाम				परीक्षा प्रवर्ग संस्था./व्यक्ति.								
R SINGH INTER COLLEGE BABUGANJ LUCKNOW				FULL EXAM REGULAR								
विषय	अधिकतम अंक	प्राप्त अंक	विषयानुसार प्राप्तांक								योग	परिणाम
			प्रश्न प. प.	द्वितीय प्र. प.	तृतीय प्र. प./व्याकरण	चतुर्थ प्र. प.	अंश प्र. प.	सं. वि. प्र.	ए. हिन्दी/आ. वि. हि.	ए. अंग्रेजी		
HINDI	100	33	14	18	22						054	TOTAL 256
MATHEMATICS	100	33	15	24							039	PASSED
ENGLISH	100	33	31	23							054	SECOND DIV
DRAWING TECHNL	100	33	38	26							064	
SCIENCE	100	33	16	13	16						045	
जांचकर्ता के हस्ताक्षर <i>एच/एच</i> प्रधानाचार्य के हस्ताक्षर <i>सिंह</i> दिनांक 17-6-82 मुहर <i>जगदीश सिंह इंटर कॉलेज</i> नोट—यह प्रतः सुचना बोर्ड मुद्रित है।												

Vijai Kumar Tiwari

TRUE COPY attested

S. P. S. Khule

Annex 2

अंक पत्र - इन्टरमीडिएट परीक्षा १९८४

माध्यमिक शिक्षा परिषद् उत्तर प्रदेश द्वारा संचालित १९८४ की इन्टरमीडिएट परीक्षा में
निम्नलिखित परीक्षार्थी द्वारा प्राप्त अंकों का विवरण :-

अनुक्रमांक परीक्षार्थी का नाम वर्ग क्रमांक

0155345 VIJAY KUMAR TIWARI

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विद्यालय/केन्द्र का नाम

परीक्षा प्रवर्ग संस्था./व्यक्ति.

GOVT JUBILEE INTER COLLEGE LUCKNOW

FULL EXAM

REG

विषय	अधिकतम अंक	प्राप्त अंक	प्रश्नपत्रानुसार प्राप्तांक	योग	सम्पूर्ण योग एवं परीक्षा फल
GENERAL HINDI	100	33	1-016 2-017 3-021	54	251/500
ENGLISH	100	33	1-020 2-021	41	PASSED
MATHEMATICS	100	33	1-018 2-019 3-028	65	2ND
PHYSICS	100	33	1-007 2-017 F-021	45	
CHEMISTRY	100	33	1-015 2-010 P-021	46	

जांचकर्ता/अधीक्षक

प्रधानाचार्य
के हस्ताक्षर

दिनांक

4/7/84

महंर

प्रधानाचार्य

राजकीय जुबिली इंटर कॉलेज

LUCKNOW

True copy attached

S.P. Sharma

विजय कुमार

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Lucknow University

Duplicate



Sl. No. 1229

Enrolment No. 26641
Roll No. 26641

LUCKNOW
Dated 3.2.1997

Statement of Marks—B. A. (Part II) Examination of 1987

Name Vijay Kumar Tiwari

Papers	General Subject	Result	Spl. Papers for Hons.	Result	SUBJECTS														
					1 <u>SPW</u>					2 <u>Hist</u>					3 <u>Misc.</u>				
					I	II	Total	Practical	Total	I	II	Total	Practical	Total	I	II	Total	Practical	Total
Maxi.	100		100						100					100					100
Mini.	48		48						33					33					33
Marks obtained					38	17			55	23	27			50	12	22	34	19	53

Grand Total	Marks obtained in B.A. I	Combined Aggregate of Marks of B.A. I & II	REMARKS
300	300	600	
108	108	216	
180	149	307	

RESULT Passed Second
Division obtained..... (but not eligible for Degree)
Supplementary in..... (Both in Theory and Practical wherever prescribed)
Note—The marks as entered in the University Marks Register, shall be final in case of any discrepancy, between the mark-sheet issued and the Marks Register in the University. [E. & O. E.]

Prepared by (Signature)
Compared and checked by 1. (Signature)
2. (Signature)
C. R. Sinha
For Registrar
Lucknow University

TRUE copy attested
S. P. Sharma

सेवा में,

दूर संचार जिला प्रबंधक,

लखनऊ दूर संचार,

लखनऊ ।

विषय :- भर्ती में झूट देकर श्री विजय कुमार तिवारी को नौकरी देने के सम्बन्ध में ।

महोदय,

आपके कार्यालय पत्रांक भर्ती-एम-35/39/19 दिनांक 18/9/89

के द्वारा महोदय ने जो जानकारी चाही है उसके बारे में मैं आपको ये बताना चाहती हूँ कि प्रार्थिनी अपने मंजले लड़के श्री विजय कुमार तिवारी को नौकरी दिलाना चाहती है। प्रार्थिनी का बड़ा लड़का संजय कुमार तिवारी अपने पिता जी के समय में सम्पत्ति विक्रेता का कार्य किया करते थे उस समय उसकी मासिक आय ब्या थी, इसकी सही जानकारी मुझे नहीं थी। परन्तु पति की मृत्यु के बाद हमारी आर्थिक स्थिति धराब हो गई, जिसकी वजह से उसको यह कार्य बंद करना पड़ा और इसके बाद वह मुझे अब कोई मतलब भी नहीं रखता है परन्तु जहाँ तक मुझे जानकारी है कि वह अपने भरण-पोषण के लिए छोटी पान की दुकान चिये है जिससे उसकी मासिक आय लगभग रु० 375.00 हो जाती है। श्री संजय कुमार तिवारी शादी शुदा है और उनके परिवार में वह और उनकी पत्नी है। इस लिए मेरे परिवार के भरण-पोषण तथा देख रेख के लिए मुझे अपने मंजले लड़के श्री विजय कुमार तिवारी पर ही आश्रित रहना पड़ता है।

प्रार्थिनी पक्षों ही अपने पुत्र के भर्ती के सम्बन्ध में कार्यालय के जा कर काट चुकी है तथा भर्ती में अश्वत्थशित विलम्ब में परिवार भुमरगी के कारण परपटुच रहा है। चूंकि प्रार्थिनी अपने पति के आकस्मिक एतया से वेग ही अत्यंत विचलित तथा परेशान है पुनः परिवार के स्फ सदस्य को भर्ती नियमों में झूट देकर सेवा का अवसर प्रदान करने में भी अत्यंत विलम्ब से और विचलित हो गई है।

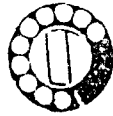
अतः श्रीमान जी से कवद प्रार्थ निवेदन है कि प्रार्थिनी के प्रार्थना पर शीघ्र विचार करते हुए मेरे मंजले पुत्र श्री विजय कुमार तिवारी को सेवा का अवसर प्रदान करने की रूपा करें ।

पता :- सी 61 रोड नं ८,
महानगर, लखनऊ ।

प्रार्थिनी,
राज कुमार
श्री 0 श्री 0 श्री 0 तिवारी,

True Copy attached
S. J. S. Shinde

लखनऊ टेलीफोन



Lucknow Telephone

सहायक अभियन्ता (स्थापना)
दूर संचार जिला प्रबन्धक
लखनऊ-226001

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उत्तर देने समय कृपया निम्न संदर्भ दें
In reply Pl quote

सेवा में/To

श्रीमती राजकुमारी
पत्नी स्वामी के के तिवारी
सी-61 सेक्टर "ए"
महानगर लखनऊ

संख्या No

मती - सं. 35/29/19

दिनांक
18/9/88

विषय :- मती नियमों में छूट देकर श्री विजय
कुमार तिवारी को नौकरी देने के
सम्बन्ध में

श्री विजय कुमार तिवारी पुत्र
स्वामी के के तिवारी को मती नियमों
में छूट देकर नौकरी देने के सम्बन्ध
में मुख्य महा प्रबन्धक दूर संचार
में श्री संजय कुमार तिवारी के
सम्बन्ध में निम्नलिखित सूचना
लागी है शीघ्र इस कापी को भेजें
श्री संजय कुमार तिवारी जीवि
सम्पत्ति विक्रेता का कार्य करते हैं
इन्को मालिक ठाया करा है और
क्या ये विवाहित है यदि है तो इनके
परिवार के बित्तों कादर है।

सहायक अभियन्ता (स्थापना)
दूर संचार जिला प्रबन्धक
लखनऊ-226001

TRUE COPY attested
B. J. Shukla

17
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निवा म

जिला प्रशासन, भुवनेश्वर
 लखनऊ 1

महोदय,
 मेरे पिता स्व. श्री कृष्ण कुमार शर्मा
 आपसे कामना में 2103110 एम में सेवानिवृत्ति
 प्रमाणपत्र के लिए दिनांक 10 नवंबर 1970
 को कुछ अस्मानिक तालों द्वारा एक
 गैरि अब मेरा परिवार अस्मानिक से बना है
 मेरे परिवार में मेरे तीन पुत्र, व तीन पुत्रियाँ
 पुत्रों में सबसे बड़ा संजयने अपने माता के (11)
 एक वर्ष पहले से जॉर्जि-जागदाद के सही-सही
 का काम शुरू किया था परन्तु उनकी मृत्यु ने
 प्रचारा अब उसका यह कार्य भी बंद हो
 गया है। मैं इससे बहुत अल्प है।
 मेरा माता जी, अब मेरे घर में हैं और इस प्रकार
 मेरे परिवार के भरण-पोषण का जो इंतजाम
 नहीं है। यह जॉर्ज लेवी पक्षों उत्पन्न है।
 मेरा भ्रमण पुन जॉर्ज कुमार शर्मा है।

P. 1

True copy attested.
 G. P. S. Munk

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(10)

१६ सन १९९७ में १९९८ के लिए
संसार पर के लिए १९९७ के लिए
१९९७ के लिए १९९८ के लिए १९९९ के लिए
१९९९ के लिए १९९९ के लिए १९९९ के लिए
१९९९ के लिए १९९९ के लिए १९९९ के लिए

TRUE COPY attested.

G. P. Shukla

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
Constitutional Bench at Allahabad

Lucknow Circle Lucknow

Regn. No.

OF 1970

Kumar Tewari vs Union of India
Annexure No. 7

A34
19

Ann 7

(5)

कार्यालय जिला अधिकारी, लखनऊ।

संख्या 559 31RT080-2/89

दिनांक 21.9.79

प्रमाण-पत्र

तहसीलदार लखनऊ/मोहनलालमंज/मलिहाबाद जिला-लखनऊ की रिपोर्ट दिनांक 12/5/79 के आधार पर प्रमाणित किया जाता है कि श्री श्रीमती कुं- (सं. 114/79) पुत्र/पत्नी/बुनी श्री (सं. 114/79) निवासी (सं. 114/79) लखनऊ की मासिक आय 375/- रु. है।

(सं. 114/79)

प्रभारी अधिकारी प्रमाण-पत्र
जिला अधिकारी, लखनऊ

Attested

Sd/-
सहायक निष्पक्ष (स्थापना)
पृष्ठ संख्या 114/79
लखनऊ-226001

True Copy attached
G. P. Shukla